

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-588(PB)/2017

IN THE MATTER OF:

SRS Finance Limited

.....Petitioner

v.

OMEGA Jeweller Pvt. Ltd.

.....Respondent

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 06.03.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

PRESENTS:

For the Applicant / Petitioner : Dr. Shweta Bajaj, Advocate

For the Respondent :

ORDER

The latest balance sheet as per the master data as on 31.03.2016 was filed on 28.09.2016 after the AGM was held. However, there is no mention of filing of latest balance sheet by the respondent company nor it has been disclosed in the short reply filed by it.

Learned counsel for the respondent states that the needful shall be done and the latest balance sheet of 2016-17 and 2017-18 shall be filed so that the Interim Resolution Professional do not face unnecessary problems at the later date if the petition is admitted.

The needful shall be done within ten days with a copy in advance to the learned counsel for the petitioner.

List for further consideration on 20.03.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)